

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Jammu, the 20th March, 2024

S.O 196 .- In exercise of the powers conferred under sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Kishtwar as shown against each:-

| S.No. | Name of the Officer | Designation/Jurisdiction |
|-------|----------------------|--------------------------------|
| 1 | Sh. Dharminder Kumar | NT Machail, Tehsil Machail |
| 2 | Akhter Sehar | NT Kuntwara, Tehsil Drabshalla |
| 3 | Shamim Ahmad | NT Marwah, Tehsil Marwah |

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated :- 20-03-2024

No. LAW- Powr/19/2022-10
Copy to the:- .

1. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate Kishtwar. This is with reference to letter No. No. DCK/ PS/23/F.No 02/3578 Dated-13-03-2024.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. All concerned.
7. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
8. Incharge Website section

Senior Law Officer
Department of Law, Justice and P.A